



Government of Jammu and Kashmir  
Finance Department  
Civil Secretariat, Jammu.  
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Notification  
Jammu, the 18<sup>th</sup> April, 2018

**SRO 179** .- In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat. 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of tolls leviable under the said Act, marble measuring 50,000 Sq. feet to be imported into the State from Kishen Garh (Rajasthan) by Shri Dhudhadhari Barfani Ashram, Jammu for the use in Temples of Shri Dhudhadhari Barfani Ashram located at Jammu, Udhampur, Rajouri, Akhnoor and Dabh subject to the condition that the Trustee Shri Raghvender Sewa Trust, Jammu certifies that the marble so imported is exclusively meant for the aforesaid purpose and no benefit percolates to the supplier.

By order of the Government of Jammu and Kashmir.

Sd/-

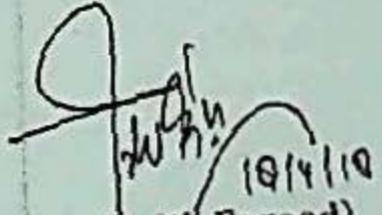
(Navin K. Choudhary), IAS  
Principal Secretary to Government  
Finance Department

Dated: 18-04-2018

No. ET/Exemp/154/2013

Copy to the:-

1. Commissioner/Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w 7 sc).
2. Excise Commissioner, J&K
3. Deputy Excise Commissioner, Check Post Lakhampur
4. Private Secretary to Hon'ble Finance Minister
5. Private Secretary to Hon'ble Minister of State For Finance.
6. Private Secretary to Principal Secretary, Finance.
7. Trustee, Shri Raghvender Sewa Trust Jammu.
8. Stock file/Incharge website, Finance

  
(Dr. Aadil Fareed)  
Under Secretary to Government